

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI
REGIONAL BENCH, COURT NO. 5**

SERVICE TAX APPEAL NO. 87146 OF 2016

(Arising out of Order-In-Original No. 76/SerTax/Commr/2016 dated
28.03.2016 passed by The Commissioner, CE, Customs & Service Tax,
Aurangabad.)

MEGHA ADVERTISING.

Plot no. 4, N-2,
Near Cricket Stadium, CIDCO,
Aurangabad-431 006.

.....Appellant

Vs.

**COMMISSIONER OF CENTRAL EXCISE AND
SERVICE TAX, AURANGABAD.**

N-5, Town Centre,
CIDCO,
Aurangabad-431 003.

...Respondent

Appearance:

Shri Aditya Navandhar, Advocate for the Appellant.

Shri Ajay Kumar Shrivastava, Asst. Commissioner, Authorized
Representative for the Respondent.

CORAM:

**HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)
HON'BLE MR. ANIL.G.SHAKKARWAR, MEMBER (TECHNICAL)**

Date of Hearing: 20.03.2024

Date of Decision: 20.03.2024

FINAL ORDER : 85364/2024.

PER : BENCH

Both sides are present.

2. In filing SVLDRS form I & IV, learned counsel for the Appellant submits that they intend to withdraw the appeal as the matter has been settled under the SABKA Vishwas scheme, 2019 and they have received discharge certificate in the form of Form-IV indicating nil liability on them.

3. Learned Authorized Representative verifies the copy of certificate and admits that the contention is true.

4. Having regard to the fact that matter has been settled under SABKA Vishwas Scheme, 2019, we accept the withdrawal request and dismiss the appeal as withdrawn since settled under SABKA Vishwas Scheme, 2019.

(Dictated and pronounced in open court.)

(DR. SUVENDU KUMAR PATI)
MEMBER (JUDICIAL)

(ANIL.G.SHAKKARWAR)
MEMBER (TECHNICAL)

suraj